

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3164
ANSWERED ON:14.12.2006
WAGE REVISION IN AIR INDIA
Naik Shri Shripad Yasso

Will the Minister of CIVIL AVIATION be pleased to state:

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- (a) Whether the demand for wage revision of Air India employees is pending with the Government ;
- (b) If so, the reasons for pendency; and
- (c) The action being taken by the Government for settlement of wage revision ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b) and (c): The management of Air India has signed a Memorandum of Understanding with Air India Employees Guild and Air India Employees Union for revision of wages in respect of ground categories of workmen technical and non-technical, w.e.f. 01.01.97 for a period of 10 years. The management has also revised the scales of pay and allowances for General Cadre of Officers and their Executives as well as of Manager-Service Engineering. The wage revision in respect of the other categories of employees viz. Pilots, Engineers, Flight Engineers and Cabin Crew is in process and would be finalized shortly.